

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-267/ND/2017

In the matter of :

Rajasthan Bakers (P) Ltd

...PETITIONER

SECTION :

Under Section 59

Order delivered on 02.5.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. Perusal of the order dated 10.4.2018 shows that the Respondent in this petition was granted a week's time to file its reply. However, reply has not been filed nor the Respondent is present today before this Tribunal. No reply is also forthcoming from the respondent and in the circumstances, this Tribunal is constrained to close the opportunity for filing reply to the respondent. Let the matter be placed for consideration on 28.5.2018.

List on 28.5.2018.

Sd/-

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

0

- Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
02.5.2018